



THE ASSAM GAZETTE

অসাধাৰণ

EXTRA ORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 21st January, 2012.

No. LGL. 150/2008/75. - The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. II OF 2012

(Received the assent of the Governor on 13th January, 2012)

THE NATIONAL LAW SCHOOL AND JUDICIAL ACADEMY, ASSAM
(AMENDMENT) ACT, 2011

AN
ACT

to amend the National Law School and Judicial Academy,
Assam Act, 2009.

Preamble Whereas it is expedient to amend the National Law School and Judicial Academy, Assam Act, 2009, hereinafter referred to as the principal Act, in the manner hereinafter appearing ; Assam Act No. XXV of 2009

It is hereby enacted in the Sixty-second Year of the Republic of India as follows :-

Short title, extent and commencement 1. (1) This Act may be called the National Law School and Judicial Academy, Assam (Amendment) Act, 2011.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment of Title 2. In the principal Act, in the title, appearing at the top, for the words, punctuation marks and figure "The National Law School and Judicial Academy, Assam Act, 2009", the words, punctuation marks and figure "The National Law University and Judicial Academy, Assam Act, 2009" shall be substituted.

Amendment of short title 3. In the principal Act, in section 1, in sub-section (1), for the existing provision, the following shall be substituted, namely:-
"(1) This Act may be called The National Law University and Judicial Academy, Assam Act, 2009."

Substitution of the words "Law School" "President" and "Director General" 4. In the principal Act, for the words "Law School", "President" and "Director General", wherever they occur, the words "Law University", "Chancellor" and "Vice-Chancellor" respectively shall be substituted.

Amendment of section 2 5. In the principal Act, in section 2, -
(i) for clause (f), the following shall be substituted, namely:-
"(f) "Vice-Chancellor" means the Vice-Chancellor of the Law University appointed under section 17;";
(ii) for clause (p), the following shall be substituted, namely:-
"(p) "Chancellor" means Chancellor of the Law University mentioned in section 7;".

Amendment of section 5 6. In the principal Act, in section 5, in clause (xxv), for the word "Schools", appearing in the second line, the word "centers" shall be substituted.

**Amendment
of section 7**

In the principal Act, in section 7, in sub-section (2), for the word "functions" appearing in the first line, the word "Convocation" shall be substituted.

**Amendment
of section 9**

8. In the principal Act, in section 9, in sub-section (1),-
- (i) for the existing clause (vii), the following shall be substituted, namely :-
“(vii) Chairman of the Bar Council of India or a nominee of the Chairman from amongst the members of the Bar Council of India;”;
 - (ii) for the existing clause (xiv), the following shall be substituted, namely :-
“(xiv) all the Professors, who are the Heads of Departments/ Centres in the Law University;”;
 - (iii) after the existing provision of clause (xiv), the following new clause (xv) shall be inserted, namely:-
“(xv) one Senior Sitting Judge of the Gauhati High Court, nominated by the Chancellor.”.

**Amendment
of section 11**

9. In the principal Act, in section 11, -
- (i) in sub-section (1), for the existing clause (ii), the following shall be substituted namely :-
“(ii) Chairman of the Bar Council of India or a nominee of the Chairman from amongst the members of the Bar Council of India;”;
 - (ii) for sub-section (2), the following shall be substituted, namely:-
“(2) The Vice Chancellor shall be the Chairman of the Executive Council.”

**Amendment
of section 14**

10. In the principal Act, in section 14, in sub-section (1), -
- (i) the words “and overall supervision of the Executive Council”, appearing in between the words “Regulations” and “the Academic” shall be deleted;
 - (ii) the existing provisions of clause (viii) shall be deleted and clauses (ix), (x), (xi), (xii), (xiii), (xiv), (xv) and (xvi) shall be renumbered respectively as (viii), (ix), (x), (xi), (xii), (xiii), (xiv) and (xv).

**Insertion of
a new section
15 A**

11. In the principal Act, after section 15, the following new section 15 A shall be inserted, namely :-

**“Academic
Planning
Board**

15A (1) There shall be an Academic Planning Board consisting of the following :-

- (i) the Vice-Chancellor;
- (ii) ten members who shall be academic persons to be nominated by the Executive Council on the recommendation of the Vice-Chancellor.

- (2) All the members of the Board, other than the Vice- Chancellor, shall hold office for a term of three years.
- (3) The Board may design and formulate appropriate plans for development and expansion of the University and it may, in addition, advise the Executive Council and the Academic Council on any matter which it may deem necessary for the fulfillment of the objects of the University.
- (4) The Board may constitute such committee as may be necessary for planning and monitoring the programmes of the University.
- (5) The Board shall meet at such intervals as is deemed expedient but at least once in a year."

Amedment of section 30 12. In the principal Act, in section 30, for the existing clause (c), the following shall be substituted, namely :-
“(c) conduct examinations and award certificates;”

Amendment of section 32 13. In the principal Act, in section 32, in sub-section (2), for the existing clause (d), the following shall be substituted, namely :-
“(d)Senior-most Secretary to the Government of Assam, Administrative Reforms and Training Department – Member;”

Amendment of section 35 14. In the principal Act, in section 35, -

- (i) in sub-section (1), for the words “for a term of four years”, the words “for a term of five years”, shall be substituted;
- (ii) in sub-section (4), for the existing provision , the following shall be substituted, namely :-

“(4) the Director of the Academy shall be a person who has been a Judge of the Gauhati High Court or a Professor of Law or a Senior District Judge;”.

MOHD. ABDUL HAQUE,
Secretary to the Govt. of Assam,
Legislative Department, Dispur.